

**Shri Sanganna:** May I know whether the Advisory Council set up under Article 244(1) of the Constitution is authorised to exercise control over the expenditure placed at the disposal of the State Government?

**Shri Datar:** I may invite the hon. Member's attention to the fact that it is advisory in character and its advice is generally accepted.

**Shri P. N. Rajbhoj:** Have the Government distributed the amount to every region?

**Shri Datar:** Yes, the amounts are distributed according to the regions, in the light of the requirements of each State.

**Shri P. N. Rajbhoj:** How much amount has been given to each State?

**Shri Datar:** It is a long statement. Sir, if permitted I shall read.

**Mr. Deputy-Speaker:** If the hon. Member is interested, he may ask for it and the long list will be laid on the Table.

**Shri B. S. Murthy:** In the statement placed on the Table, Sir, Madras has been given only four lakhs of rupees whereas places like Madhya Pradesh and Orissa were given 12 lakhs and 22 lakhs respectively. May I know, Sir, why this disparity?

**Shri Datar:** Sir, this depends upon the reports that we received and the materials sent to us regarding the various projects for development. These amounts have only reference to the claim they make.

**Shri B. S. Murthy:** Is it a fact, Sir, that the Orissa State spent 40 lakhs of rupees in 1950-51 and 1951-52 and therefore, the Government have given 22 lakhs of rupees? Is it not a fact that the Madras Government spent more than 50 lakhs?

**Mr. Deputy-Speaker:** What the hon. Minister just now said is that they made claims. The States have to come forward with certain claims. You ask for more and more will be given to you.

**Shri P. N. Rajbhoj:** In view of what is given to the scheduled and aboriginal tribes, will the Government increase the amount for the welfare of the scheduled castes and backward classes?

**Shri Datar:** The scheduled castes might be backward.

**Shri P. T. Chacko:** May I know, Sir, whether any portion of this amount is spent for the welfare of the scheduled castes who have changed their religion?

**Mr. Deputy-Speaker:** How can castes change their religion?

#### COMMISSION UNDER ARTICLE 339

\*1008, **Shri Ebeekha Bhal:** Will the Minister of Home Affairs be pleased to state whether Government propose to appoint a Commission under Article 339 of the Constitution in the near future?

**The Deputy Minister of Home Affairs (Shri Datar):** No such proposal is under consideration.

#### Short Notice Questions and Answer

##### NIRMALA COLLEGE, DELHI (STRIKE)

**Shriman Benu Chakravarty:** Will the Minister for Education be pleased to state whether it is a fact that the students of Nirmala College, Delhi are on strike because of:

- (i) the disallowing by the American College authorities of the recognised students Union according to the accepted Constitution;
- (ii) the Union funds amounting to about Rs. 50,000 being withheld by the Principal;
- (iii) a student by the name of Raj Bhatia having been kicked by an American teacher while he was peacefully picketing;
- (iv) the segregation into white and non-white staff rooms; and
- (v) separate and discriminatory scales of pay of the teachers?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (i) to (v). According to available information, the answer is in the negative in all the cases. The Principal has in fact expressed his astonishment at the allegation that a student was assaulted by a teacher and stated that it is unfounded. With regard to the charge that there are separate staff rooms and scales of pay for Indian and non-Indian teachers; this is not correct as the College is governed by the rules of the Delhi University which does not permit any discrimination in these matters.